

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s REAL VIDEO IMPACT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Real Video Impact Private Limited
2.	Date of incorporation of corporate debtor	16/9/2005
3.	Authority under which corporate debtor is incorporated / registered	Roc-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92113DL2005PTC140868
5.	Address of the registered office and principal office(if any) of corporate debtor	Reg. office: No. H-78, 7TH Floor, Himalaya house, Kasturba Gandhi Marg, Connaught place, New Delhi – 110001 Corp. Office: 10 th Floor, Vankarath Tower NH Bye-pass, Kochi-24
6.	Insolvency commencement date in respect of corporate debtor	06.01.2021 (Order received on 08.01.2021)
7.	Estimated date of closure of insolvency resolution process	05.07.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raju Palanilkunnathil Kesavan (Reg. No. IBBI/IPA-001/IP-P00801/2017-18/11356)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Raju Palanilkunnathil Kesavan CGNRA-9(33/1183A), Kodamassery Lane, Chalikkavattom, Vennala P.O. Kochi-682028, Email - rajupkin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Raju P.K., M/s Agasti & Associates, Chartered Accountants, First Floor, CNRWA - 6, Cherupushpam Lane, Kadavanthra, Kochi - 682 020 Email: rajupkin@gmail.com
11.	Last date for submission of claims	22.01.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Physical Address: as given in Sl.No.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Real Video Impact Private Limited** on 06.01.2021. The creditors of **Real Video Impact Private Limited** are hereby called upon to submit their claims with proof on or before 22.01.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Raju Palanilkunnathil Kesavan (Interim Resolution Professional)
(Reg. No. IBBI/IPA-001/IP-P00801/2017-18/11356)

Date: 08.01.2021, Place: Cochin